## F.No.6 / 27 /2001-CX.I

Government of India Ministry of Finance (Department of Revenue)

## Subject: - Inclusion of PDI and cost of after sales services in the assessable value of the vehicle.

I am directed to invite your attention to Board's Circular No. 355/71/97-CX dated 19.11.97 and subsequent Circular No. 435/1/99-CX dated 12.1.99 on the subject noted above.

- 2. The appeal filed by the Board against CEGAT Judgement in the case of M/s.Mahindra & Mahindra Ltd. [1998 (103) ELT 606 (T)] alongwith similar matters in the case of M/s.Hindustan Motors Ltd. [1998 (101) ELT 198 (T)] and M/s.Escorts Tractors Ltd. [1999 (078) ECR 342 (T)] have been dismissed by the apex court on 27.1.2000.
- 3 Apart from the above three cases all other department's appeals (list enclosed) before the Supreme Court on this issue have also been dismissed either on merits or otherwise.
- 4. In view of the above facts Board withdraws Circular No. 355/71/97-CX dated 19.11.97 and subsequent Circular No. 435/1/99-CX dated 12.1.99 referred to above. In other words, PDI (Pre-Delivery Inspection) and free after sales service provided by the dealer of vehicle, during the warranty period will not be included in the assessable value.
- 5. The withdrawal of these Circulars will apply to past cases only as the provisions of the new section 4 introduced w.e.f. 1.7.2000 were not the subject matter of dispute before the Apex court. Moreover, for the period from 01/7/2000, the Board has already clarified the position regarding PDI and free after sale service vide SI. No. 7 of Circular No.643/34/2002-CX dt.1/7/2002.
- 6. This Circular may be brought to the notice of the field formations.
- 7. Suitable Trade Notice be issued for the benefit of the Trade.
- 8. Hindi version will follow.
- 9. Receipt of these instructions may be acknowledged.

## POSITION OF APPEALS FILED ON THE ISSUE OF PDI AND AFTER SALES SERVICE CHARGES AND DECISIONS OF THE SUPREME COURT

SI No.	PARTY'S NAME / CEGAT ORDER No.	F.NO./C.A.NO.	OUTCOME OF APPEAL IN SUPREME COURT
01	MAHINDRA & MAHINDRA & MARUTI UDYOG LTD./ 191-197/98-A DT. 13-02-98	383/18/98-JC/ 4881-87/98	One line order dated 15.3.99 `Civil appeals are dismissed`` (appeal dismissed at admission Stage).
02		4165/98	Appeal dismissed vide detailed combined order dated 27.1.2000. ``Additional collector of Central Excise Mumbai-II Vs.Mahindra and Mahindra.``
03	HERO HONDA MOTORS LTD,/ 719/98-A	383/32/98-JC/ 1064/99	Dismissed vide common order in the case of CCE  Delhi Vs. Pratap Steel dated 18.1.2001. The Court  in this order clearly stated that ``the Tribunal was  right in following the judgement of this Court in  Philips India Itd. Vs. CCE  Pune (1997(6) SC-31)``
04	M/S.PRATAP STEEL LTD./ 878/98-A DT.25.6.98	383/47/98 JC/ D 19871/98 CA NO. 2207/99	-DO-

05	-DO- 783-739/98-A DT. 13.5.98	383/48/98-JC/ D-8981/99	Dismissed on 23.7.99 on the ground of delay.
06	-DO 988-89/98-A DT. 15.7.98	383/55/98-JC/ 2905/99	As at 3 above
07	M/S.ESCORTS TRACTORS  LTD./  1042/98-A  DT. 31.7.98	383/58/98-JC/ 2905/99	As at 2 above
08	MAHINDRA & MAHINDRA	383/62/98-JC/ D 3132/ 2206/99	As at 2 above
09	M/S.ESCORTS TRACTORS LTD./ 755/98-A DT. 15.5.98	383/1/99-JC/ D 8643/99	Dismissed on 14.7.99  One line order ``Civil appeal dismissed``.
10	M/S.PRATAP STEEL LTD./ 734/98-A DT. 5.5.98	383/11/99-JC/ 3637/99	One line order of dismissal dated 13.7.99.
11	PUNJAB TRACTORS LTD. / 115-116/99-A DT. 5.2.99	383/21/99-JC/ D 9016/99	Dismissed on 9.8.99
12	M/S. P.N.DHOOT INVESTMENT CO. LTD. C-II/261-262/ WZB/99 DT. 28.1.99	387/51/99-JC/ D 8683/99	Dismissed
13	M/S. TELCO LTD. C-II/1380/2000-WZB DT.8.5.2000	387/289/2000 JC/ 53/2001	Dismissed on 13.3.2001